

ITEM NO.19

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.2439/2022

(Arising out of impugned final judgment and order dated 25-02-2022 in IA No. 01/2022 passed by the High Court of Chhattisgarh at Bilaspur)

GURJINDER PAL SINGH

Petitioner(s)

VERSUS

STATE OF CHATTISGARH

Respondent(s)

(IA No. 38680/2022 - APPLICATION FOR PERMISSION, IA No. 37603/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.38681/2022 - EXEMPTION FROM FILING O.T. & IA No. 37605/2022 - EXEMPTION FROM FILING O.T.)

Date : 04-05-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KRISHNA MURARI  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Siddharth Dave, Sr. Adv.  
Mr. Abhinav Shrivastava, AOR  
Ms. Bansuri Swaraj, Adv.  
Ms. Ritu Reniwal, Adv.  
Mr. Ashutosh Pandey, Adv.  
Mr. Himanshu Sinha, Adv.  
Ms. Ana Upadhya, Adv.  
Ms. Vidhi Gupta, Adv.

For Respondent(s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Sumeer Sodhi, AOR  
Mr. Abhishek Lalwani, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. Exemptions are allowed.

2. Having heard learned Senior counsel appearing for the petitioner, learned Senior counsel appearing for the State of Chhattisgarh and on carefully perusing the material available on record, we see no reason to interfere with the impugned order passed by the High Court dismissing the interlocutory application filed by the petitioner seeking interim bail.

3. However, we request the High Court to dispose of the matter, pending adjudication before it, expeditiously, on its own merits and in accordance with law.

4. The Special Leave Petition is disposed of on the afore stated terms.

5. Pending applications filed in the matter also stand disposed of.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)